

**IN THE HIGH COURT OF BOMBAY AT GOA  
LD-VC-CW-29-2020**

Mulakh Khanzan Tenants Association & Ors ... Petitioner

Versus

State of Goa ... Respondent

Shri Nigel Da Costa Frias, Advocate for the petitioner.

Shri D.J. Pangam, Advocate General with Shri Deep Shirodkar,  
Additional Government Advocate for the respondent State.

Mr. Dattaprasad Lawande with Mr. P. Dangui, Advocates for  
Respondent No.5.

Mr. S. D. Lotlikar, Senior Advocate with Mr. J. Karn, Advocate for  
Respondent No.7.

Mr. Abhijeet Gosavi, Advocate for Respondent No.8.

Mr. A. D. Bhobe, Advocate for Respondent No.11.

Mr. P. Rao, Advocate for Respondents No.10, 12, 13 and 14.

**Coram:- DAMA SESHADRI NAIDU &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 10<sup>th</sup> September, 2020**

**P.C.:**

The learned Counsel for the parties concerned including learned Advocate General, all agree that in three weeks time the parties will complete their pleadings. To facilitate that, post the matter on 01/10/2020.

**SMT. M. S. JAWALKAR, J.      DAMA SESHADRI NAIDU**

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